

According to the assessment of the Central Team, 50,000 persons can be employed on afforestation. Let them take up this productive scheme and we shall give them full support. In respect of non-productive schemes, I have this to say and I shall seek the co-operation and understanding of the hon. Members. Many times we construct roads in Rajasthan, but next year they disappear. Are we to go on spending like this? Is it in the interest of the country or of Rajasthan to do like this?

I hope the hon. Members will understand me and will appreciate the Government's approach in regard to this

In regard to drought, we have taken absolutely a new approach; whether it is Rajasthan or Gujarat or Maharashtra, we are going to tell them that if they are going to spend the funds on unproductive schemes, we will not support them. If it is a marginal case of non-productive expenditure I can understand that. There may be certain special circumstances to spend on non productive scheme. In Rajasthan, for example, we have noticed that 75 per cent of expenditure has gone only for roads which have disappeared. I have already spelt out my idea for the future. Let the Rajasthan Government take up the schemes. We will support them.

Now, a word for Rajasthan Government lest I may be likely to be misunderstood. During the last few days it has been taking up very large relief works. They have taken up 2,136 relief works and about 6,45,000 people are working as against 75,000 who were working in relief works in December. Within the period of three months, the Rajasthan Government has taken steps to provide employment to a very large number of people.

18 hrs.

As far as food is concerned, I think we have made an allocation of 85,000

tonnes. I consider Rajasthan Government's requirement as very genuine 65,000 tonnes of food is a very substantial quantity. We had discussions with the State's representatives. Their demand is more. I think they should go a long way for meeting the requirements. The previous allocation was a little less. No doubt financial allocations have been made to meet the reasonable requirements of the Rajasthan Government. My senior colleague, Shri Fakaruddin Ali Ahmed has thoroughly gone into the requirements of the Rajasthan Government. It is only after this that we have arrived at some objective assessments. We shall continue to meet any reasonable requirements of the State I would request my hon. friends to bear with me that we have had enough or regionalism and we have had enough of provincialism. Let us always think that Rajasthan is part of the country. We will never let down Rajasthan.

18 01 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Andhra Pradesh State Legislature (Delegation of Powers) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 22nd March, 1973".

18.1½ hrs.

ANDHRA PRADESH STATE LEGISLATURE (DELEGATION OF POWERS) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Andhra Pradesh State Legislature (Delegation of

(Secretary)  
Powers) Bill, 1973, as passed by  
Rajya Sabha.

RAMAIAH): Sir, I beg to present the  
Twenty-seventh Report of the Business  
Advisory Committee.

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**BUSINESS ADVISORY COMMITTEE**

18.02 hrs.

**TWENTY-SEVENTH REPORT**  
**THE MINISTER OF PARLIAMEN-**  
**TARY AFFAIRS (SHRI K. RAGHU-**

*The Lok Sabha then adjourned till  
Eleven of the Clock on Monday, March  
28, 1973/Chaitra 5, 1895 (Saka).*